



**GOVERNMENT OF JAMMU AND KASHMIR**  
**Department of Law, Justice and Parliamentary Affairs**  
**(Power Section)**  
**Srinagar/ Jammu**

**Notification**  
**Jammu, the 6<sup>th</sup> March, 2019**

**SRO 156** .—In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the officers mentioned in annexure "A" to this notification to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within their respective territorial jurisdiction of District Baramulla till the elections are over.

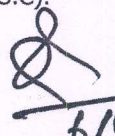
By order of the Government of Jammu and Kashmir.

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**

No. LD(P) 01/ 2019-Baramulla  
Copy to the:

Dated 06-03.2019

1. Secretary to Government, Revenue Department.
2. Divisional Commissioner, Kashmir.
3. Deputy Commissioner Baramulla. This is with reference to his letter No.DEOB/2019/15837 dated 28.2.2019.
4. General Manager, Government Press, Jammu for publication in an extra Ordinary issue of the Government Gazette.
5. Concerned officers.
6. SRO Section, Department of Law, Justice and PA ( W.7. S.C).

  
**(Khursheed Ahmad Bhat)**  
**Deputy Legal Remembrancer**

  
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